

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 88 of 2020

In the matter of:

Manmohan Singh Anand

....Appellant

Vs.

Registrar of Companies & Anr.

...Respondents

Present

For Appellant: Mr. Raghunatha Sethupathy, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

25.08.2020: Heard Learned Counsel for the Appellant. He submits that the Company has a valuable asset in the form of land and the Company is in operation, however, Learned National Company Law Tribunal has dismissed the Appeal.

Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, let notice be issued through e-mail.

Let the 'Appeal' be listed on **17st September, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn